

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.10/2002

Tuesday this the 22nd day of January, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.V.Varghese, S/o Kunju Varkey,
Key Man, Gang No.9
Office of the Section Engineer/
Permanent Way, Southern Railway,
Chalakudy residing at
Padayatti House,
Koratty PO, Trichur Dist.

...Applicant

(By Advocate Mr. TCG Swamy)

V.

1. Union of India, represented by
the General Manager,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai.3.
2. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.14.
3. The Section Engineer/Permanent Way,
Southern Railway,
Chalakudy Railway Station,
Chalakudy.

...Respondents

(By Advocate Mr.P.Haridas (rep. by R.Ranjit)

The application having been heard on 22.1.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who was appointed on compassionate grounds as a Gangman/in the Railway on the death of his father., has filed this application praying that the respondents may be directed to correct his Date of Birth in the Service Records as 9.7.1954 instead of what is wrongly recorded as 22.8.1943. He has filed this application since there was no response to his representations. It is alleged in the application that the applicant at the time of his appointment had produced only Transfer Certificate in which the Date of Birth was

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recorded as 9.7.1954, that thereafter he has never been shown the Service Register where the Date of Birth has been recorded, that on 19.3.2001 when the applicant was given a salary certificate he found that his Date of Birth has been wrongly shown as 22.8.1943 and that though the applicant made representations to the 1st respondent who is the competent authority to make alterations in respect of Date of Birth he has not been favoured with any reply.

2. When the application came up for hearing on admission, learned counsel on either side agree that the application may be disposed of with a direction to the 1st respondent to consider Annexure.A2 representation submitted by the applicant in the light of Annexure.A3 extract of the School Admission Register and any other materials which the respondents may have with them and to give the applicant an appropriate order within a reasonable time.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the 1st respondent to consider the request of the applicant for alteration of his Date of Birth in his Service Records made in his representation dated 20.4.2001 (A2) in the light of Annexure.A3 Extract of the School Admission Register as also any other document which the respondents may have in their possession and to give the applicant an appropriate order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 22nd day of January, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

A P P E N D I X

Applicant's Annexures:

1. A-1 : True copy of the Salary Certificate dated 19.3.2001 issued by the 2nd respondent.
2. A-2 : True copy of the representation dated 20.4.2001 submitted by the applicant to the 1st respondent.
3. A-3 : True copy of the extract of the Admission Register of St.Mary's L.P.School, Koratty.

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